

# FORM A

## PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

### FOR THE ATTENTION OF THE CREDITORS OF EVENNESS BUSINESS EXCELLENCE SERVICES PRIVATE LIMITED

#### RELEVANT PARTICULARS

|     |   |  |
|-----|---|--|
| 1.  | Name of corporate debtor  | M/s. Evenness Business Excellence Services Private Limited   |
| 2.  | Date of incorporation of Corporate Debtor   | 10 <sup>th</sup> July, 2013  |
| 3.  | Authority under which corporate debtor is incorporated / registered   | Registrar of Companies - Mumbai  |
| 4.  | Corporate Identity No. / Limited Liability Identification No. of corporate debtor   | U74999MH2013PTC245430  |
| 5.  | Address of the registered office and principal office (if any) of corporate debtor  | 513, 5th Floor, Kohinoor City Mall, Vidhyavihar Kirod Road, Kurla West Mumbai City MH - 400070 IN  |
| 6.  | Insolvency commencement date in respect of corporate debtor   | 15th May, 2023<br>[Order Received on 16th May, 2023]   |
| 7.  | Estimated date of closure of insolvency resolution process  | 12th November, 2023  |
| 8.  | Name and registration number of the insolvency professional acting as interim resolution professional                                 | Mr. Birendra Kumar Agrawal<br>IBBI/IPA-001/IP-P00564/2017-18/11040.  |
| 9.  | Address and e-mail of the interim resolution professional, as registered with the Board   | 1602 Tower A, Runwal Elegante, Lokhandwala Complex, Veera Desai Road, Andheri West, Mumba - 400053, Maharashtra.<br>bk@bhamaconsulting.com |
| 10. | Address and e-mail to be used for correspondence with the interim resolution professional   | 913, Corporate Annexe, Sonawala Lane, Near Udyog Bhawan, Goregaon East, Mumbai-400063, Maharashtra, cirp.ebes@gmail.com                    |
| 11. | Last date for submission of claims  | 30th May, 2023   |
| 12. | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  | NA   |
| 13. | Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class) | NA   |
| 14. | (a) Relevant Forms and<br>(b) Details of authorized representatives are available at:   | a) <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a><br>b) NA                                      |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s. Evenness Business Excellence Services Private Limited on 15th May, 2023.

The creditors of M/s. Evenness Business Excellence Services Private Limited, are hereby called upon to submit their claims with proof on or before 30<sup>th</sup> May, 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 18<sup>th</sup> May, 2023

Place : Mumbai

Birendra Kumar Agrawal

IBBI/IPA-001/IP-P00564/2017-18/11040